

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6789 of 2026

Baljinder Kaur : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated March 04, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 06, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00096) dated March 08, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated March 04, 2026, sought the following information:

“ *I am Baljinder Kaur, an investor in PACL Ltd. PACL Certificate No: U01828xxxx*

I checked my claim status on the official refund portal. It shows an error: Your application could not be processed further as against the said PACL Certificate Land has been allotted as per the data provided by PACL Ltd.

I have NEVER been allotted any land by PACL, nor have I ever accepted any land. This data provided by PACL is entirely false and fabricated.

Under the RTI Act 2005, please provide the following information regarding my specific certificate:

Provide the exact address, plot number, and location details of the land allegedly allotted against my Certificate No U018287718.

Provide a certified copy of the registry, sale deed, or any official ownership document that proves this specific land was legally transferred to my name.

Provide a certified copy of the consent letter or acceptance letter allegedly signed by me to accept this land allotment.

If no such legal registry documents or signed consent letters exist in your records for my certificate, please provide the exact official procedure to rectify this false status on the online portal so my monetary refund can be processed.”

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. However, the respondent also informed that the details of PACL Matters- Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. The appellant may be guided accordingly.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: March 24, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA